

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI

(IB)-182/ND/2018/C.A. No. 60/2018/C-IV

In the matter of:

M/s. Vistoso

....Applicant

Vs.

Walter Johnson India Pvt. Ltd.

....Respondent

Under Section: 9 of IBC, 2016.

Order delivered on 31.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Presents:-

For the Applicant : -

For the Respondent : -

ORDER

CA 60/2018, C-IV with an application in the form of status report filed by the IRP stating to seek certain directions. On the perusal no prayers are made for seeking any direction. Para 12 mentions that the present status report is submitted for compliance of IBBI Regulations and intimating the fact of constitution of COC and details of its constituent. There are various minutes annexed with the said report without mentioning any details about number of the meeting. The said status report is taken on record with the caveat

if further details are required, the IRP will be obliged to submit the same. The status report is accepted with all just exceptions. The same CA 60/2018, C-IV shall be kept along with the Court file Insolvency Application No. 182/ND/2018 for the further reference at the time of final disposal. CA 60/2018, C-IV is disposed of in terms of the above order.

Mukesh

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

